

immediate incident the core of the problem is whether the Speaker should be made to present himself before the Court. On that, I think there is ample scope on the basis of the precedents etc. to give statutory sanction that the Speaker should not be subjected to this indignity. As Shri Inderjit has said, there are two functions. But both the functions are by virtue of the fact that he is a Speaker. Whether he is an administrator or whether he is a Presiding Officer of the House, both are by virtue of the fact that he is a Speaker. I do not think anyone would say that the Supreme Court has no right to dispense justice if there is a case of injustice. No one has said that. The core of this controversy in the present case is whether the Speaker should be made to suffer the indignity of presenting himself to the Court. I think it should be possible on the basis of a consensus of all parties, among all the Presiding Officers to ensure statutorily that no Presiding officer should cover his head to be subjected himself to this indignity.

[Translation]

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, I would like to repeat the views expressed by Shri Advani. Speaker performs several administrative functions. He can go to court in order to get justice. The question is whether the speaker should go to the court or not? Can I ask if the speaker can be compelled to appear before the court? In my view, Speaker can authorise some person to present the version of the Speaker in the court on his behalf, but to summon a speaker to the court, I think in the parliamentary democracy it is to downgrade the prestige of legislature. Since Speaker is not merely a Speaker, he is the supreme head of the House so he should have the right to go to the court but courts should not have the right to summon him to present himself in the courts. It is unjustified.

[English]

MR. SPEAKER: Views have been expressed from all sides. These views are very volurde. Various aspects of the matter have been put in a very objective manner. Since

the matter is delicate, I would like to call a meeting of the leaders and, if necessary, I would like to increase the ambit of the discussion with others concerned also. I would like the statements made by the Members to be carefully examined by the Government. I would like to hear the view of the Government also on this point, not at the spur of the moment, but a considered view on that also. I think, if it were not necessary for us to discuss this matter in the House it would have been better. I am still doubtful whether judgment or decision given by a judge or the court can be discussed in the House or whether this can be discussed in a conference also. But if we do not discuss also, then complications can arise. We should discuss it but discuss it in a manner which we have done it, a very careful manner without alleging things against anybody, at the same time, with a view to see that all the wings of the Government work in a manner which allows them to protect the dignity and prestige of every wing, at the same time, it does not create any problems.

The problem appears to have arisen and the ingenuity lies in solving this problem by taking a stand and not taking a stand at the spur of the moment without considering all the aspects. We will try to deal with it in a cautious, careful manner. Thank you.

13.27 hrs

PAPERS LAID ON THE TABLE

Audit Report of the Coffee Board, Bangalore FOR 1989-90 and statement showing reasons for delay in laying this papers and demands for grants of the Minister of commerce for 1993-94

[English]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): On Behalf of Shri Pranab Mukherjee, I beg to lay on the Table:-

(1) A copy of the Audit Report (Hindi and English versions) on the Pool Fund Accounts of the Coffee Board, Bangalore for the year 1989-90.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT. 3717/93]

(3) A copy of Annual Report (Hindi and English versions) of the Ministry of Commerce for the year 1993-94.

[Placed in Library. See No. LT. 3718/93]

**Annual Report of the employees
Provident Fund Organisations, New
Delhi for 1991-92**

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): I beg to lay in the Table A copy of the annual Report (Hindi and English versions) of the employees' Provident Fund Organisation, New Delhi for the year 1991-92.

[Placed in Library. See No. LT. 3719/93]

**Annual Report, Audited Accounts
and Review of the working of the
National Ship Design and Research
Centre Vishakhapatnam for 1991-92
etc.**

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Ship Design and Research Centre, Vishakhapatnam, for the year

1991-92, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Ship Design and Research Centre, Vishakhapatnam, for the year 1991-92

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT. 3720/93]

(3) A copy each of following papers (Hindi and English versions) under subsection (2) of section 103 of the Major Port Trusts Act, 1963:-

(i) Annual Accounts of the Cochin Port Trust for the year 1991-92 together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the Cochin Port Trust for the year 1991-92

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT. 3721/93]

(5) A copy of the Notification No. S.O. 57 (E) (Hindi and English versions) published in Gazette of India dated the 19th January, 1993, declaring Kumool-Chitr Road via Nandyal-euddapah in Andhra Pradesh as a new National Highway issued under sub-section (2) of section 2 of the National Highways Act, 1956.

[Placed in Library. See No. LT. 3722/93]

**Notification under banking companies
(Acquisition and Transfer of undertakings) Act, 1970**

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI M.V.
CHANDRASHEKHARA MURTHY): I beg to
lay on the Table:-

(1) A copy of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 Of the banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:-

- (i) The Union bank of India Officer Employees' Conduct) (amendment) Regulations, 1992, published in Notification No. OCR. 3 in Gazette of India dated the 12th December, 1992.
- (ii) The Dena Bank Officer Employees' (Conduct) (Amendment) Regulations, 1992, published in Notification No. IR; 5496 in Gazette of India dated the 26th December, 1992.

[Placed in Library. See No. LT. 3723/93]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year 1991-92 alongwith a statement of Assets and Liabilities and Profit and Loss Accounts of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Finance Corporation of India for the year 1991-92.

[Placed in Library. See No. LT. 3724/93]

13.28 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 127 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd March, 1993, agreed without any amendment to the National Thermal Power Corporation Limited, the national Hydroelectric power Corporation Limited and the North Eastern Electric Power corporation Limited (Acquisition and Transfer of Power Transmission Systems) Bill, 1993 which was passed by the Lok Sabha at its sitting held on the 16 th March, 1993."
- (ii) In accordance with the Provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd March, 1993, agreed without any amendment to the Essential Commodities (Special Provisions) Amendment Bill, 1993 which was passed by the Lok Sabha at its sitting held on the 17th March, 1993."
- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd March, 1993, agreed without any amendment to the interest on De-